

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.44
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India Petitioner/Applicant
Vs.	
M/s. Advance Sufactanta India Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Ms. Ekta Bhasin, Ms. Aastha Trivedi Advs. in Appeal (IBC) - 29/2021
For the Liquidator	:	Ms. Anju Bhushan Gupta, Mr. Aditya Goel, Advs.

ORDER

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along with other pending applications for a physical hearing **on 01.07.2024.**

RA-11/2023

This restoration application has been filed by the Ld. Counsel for the Office of The Assistant Commissioner of CGST for seeking following reliefs:-

“a) Allow the present Application and Recall the Order dated 13.12.2022 in IA No. 6009/2022 in (IB)-922/2018 passed by this Hon 'ble Tribunal ;

b) Restore the IA No. 6009/2022 in (IB)-922/2018 to its original position;

c) Permit the Applicant to present its case on merits before this Hon'ble Tribunal.

d) Pass any such order(s) or judgments that this Hon'ble Tribunal may deem fit and proper in the present set of facts and circumstances.”

Today when the matter was called, none appeared on behalf of the Office of The Assistant Commissioner of CGST.

Accordingly, in the presence of Mr. Aditya Goel for the Liquidator, the RA-11/2023 stands dismissed for non-prosecution.

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 07.05.2024